

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.231/2002
M.A.NO.234/2002

Friday, this the 19th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn.)

1. Smt. Sushila Devi, w/o Shri Rohtas Singh Dabas
r/o Vill.& PO Majra Dabas
New Delhi
2. Smt. Saroj Kumari, w/o Shri Kuldeep Kumar
r/o A-2/303, Rohini Sector-8
Delhi-85
3. Smt. Sheela Devi Gupta,
w/o Shri Gauri Shankar Gupta
r/o C-190, Prashant Vihar, Delhi-85
4. Miss Kamla Sharma, d/o Late Shri H.L.Sharma
R/O A-2/25, Sector-8, Rohini, Delhi
5. Smt. Chanchal Kumar, w/o Shri S.L.Khurana
r/o Model Town, Bahadur Garh
Distt. Jhajjar, Haryana

...Applicants

(By Advocate: Shri S.N.Anand, learned proxy counsel
for Shri U.Srivastava, learned counsel)

Versus

Govt. of NCT of Delhi through

1. The Chief Secretary
Govt. of NCT of Delhi, 5 Sham Nath Marg
Delhi
2. The Director of Education
Directorate of Education,
Delhi Administration
Old Secretariat, Delhi
3. The Controller of Accounts
Principal Accounts Office
Mori Gate, Delhi
4. The Dy.Controller of Accounts
Dte of Education
Old Secretariat, Delhi

...Respondents

(By Advocate: Shri Mohit Madan, learned proxy counsel
for Smt. Avnish Ahlawat, learned counsel)

O R D E R (ORAL)

Mrs. Lakshmi Swaminathan, VC (J):

Shri S.N.Anand, learned proxy counsel for
applicants submits that as the respondents have granted

19/7

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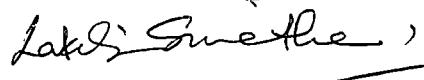
(2)

the reliefs prayed for in the application, the OA has become infructuous. Accordingly, he seeks permission to withdraw the OA.

2. Noting the above facts and submissions, the OA is disposed of as withdrawn. No costs.


(Mr. S.A.T. Rizvi)

Member (A)


(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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